

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 371 of 2020

In the matter of:

TejasKhandhar

....Appellant

Vs.

Bank of Baroda

....Respondent

Present:

Appellant: Mr. Lucky Palta, Mr. Harsh Gurbani, Advocates.

Respondent: Mr. BrijeshTamber, Advocate for R1.

ORDER

(Through Virtual Mode)

20.01.2021: Reply affidavit filed by Respondent is taken on record. Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder with liberty to raise objection in regard to prayer of Respondent for letting in/ admitting additional documents.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 19th February, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[KanthiNarahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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